

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH**  
**ALLAHABAD**

Dated : This the 15<sup>th</sup> day of **FEBRUARY** 2005.

**Original Application no. 884 of 2002**

Hon'ble Mr. K.B.S. Rajan, Member (J)

Raghuvan Prasad, S/o Sri Haridas R/o 313/27-2 Teliabagh, Varanasi.

.....Applicant

By Adv : Sri S.K. Dey  
Sri S.K. Mishra

Versus

1. Union of India through the General Manager N.E. Railway Gorakhpur
2. The Divisional Railway Manager, N.E. Railway, Varanasi.

....Respondents

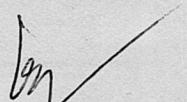
By Adv : Sri Anil Kumar

**ORDER**

By Hon'ble Mr. K.B.S. Rajan, JM

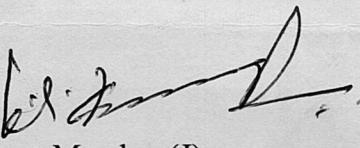
Heard Sri S.K. Mishra, learned counsel for the applicant and Sri Anil Kumar learned counsel for the respondents.

2 The impugned order in this case is dated 16.3.2002. Learned counsel for the respondents fairly stated that this order is based on an earlier circular dated 11.4.2001 whereas subsequently another circular no. E(NG) II/2000/RC-1/Gen dated 06.03.2002 has made certain modifications and in the wake up of the same the applicant has been called for interview vide annexure CAII This call letter is dated 30.7.2004 and as such the same supersedes the impugned order dated 16.3.2002. Learned counsel for the respondents has contended that when the case of the applicant is under



the case of the applicant is under consideration his grievance on the basis of earlier order dated 16.3.2002 does not subsist.

- 3 As the respondents are already considering the case of the applicant, this OA is disposed of with liberty to the applicant to file a fresh OA if he has any grievance in respect of the decision of the respondents that may be taken by them. In the interest of justice the respondents may finalize this case as early as possible preferably within a period of three months from the date of communication of this order.
  
- 4 There shall be no order as to costs.



Member (J)

/pc/